

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3828

TO BE ANSWERED ON THE 24TH MARCH, 2017

WELFARE OF FAMILIES OF MARTYRED SOLDIERS

3828. SHRI NARANBHAI KACHHADIYA:

Will the Minister of DEFENCE $j\{kk\ ea=h$
be pleased to state:

- (a) whether the Government has formulated any scheme for safety, assistance and welfare of the families of martyred and disabled soldiers;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has received complaints regarding irregularities being committed in the implementation of these schemes; and
- (d) if so, the details thereof and the action taken by the Government thereon?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE

रक्षा रणाय मंत्री

(डा. सुभाष भामरे)

(a) & (b): Assistance / other facilities provided to and welfare schemes for the families / Next of kins (NoKs) of martyrs and disabled soldiers are at Annexure. In addition, some State Governments also extend benefits to the families of martyrs.

(c) & (d): Petitions are received from widows and dependents of Defence Personnel disabled, incapacitated or killed in action with regard to payment of family pension, special family pension, ex-gratia etc. from time to time. Efforts are made to dispose these petitions expeditiously, based on the Government policies in this regard and their disposal is monitored at appropriate levels.

ANNEXURE REFERRED IN THE REPLY GIVEN IN PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 3828 FOR ANSWER ON 24.3.2017

Assistance / Welfare Schemes / Other facilities provided to the widows/ families / Next of Kins of Martyrs and Disabled soldiers.

- (1) Financial Assistance provided to the families / NoKs of the Martyrs:**
- (i) Liberalized Family Pension.**
 - (ii) Death-cum-Retirement Gratuity.**
 - (iii) Ex-gratia lump sum compensation.**
 - (iv) Disability / War injury element of pension (in case of disabled soldiers).**
- (2) Welfare Schemes provided through Kendriya Sainik Board (KSB) to Ex-servicemen / families, including families of Martyrs and disabled soldiers as per their eligibility on making application:**
- (i) Penury Grant**
 - (ii) Education Grant**
 - (iii) Officer Cadet Grant**
 - (iv) Disabled Children Grant**
 - (v) House Repair Grant**
 - (vi) Daughter's Marriage Grant/Widow Re-Marriage Grant**
 - (vii) Funeral Grant**
 - (viii) Medical Grant**
 - (ix) Orphan Grant**
 - (x) Vocational Training Grant for Widows**
 - (xi) Grant for treatment of serious diseases**
 - (xii) Prime Minister's Scholarship**
 - (xiii) Preferential allotment to the wards of those killed in action and disabled in the action (in that order) out of the 20 seats (approx.) in MBBS and BDS and 2 seats each in 6 IITs, available through the KSB.**

(3) Facilities provided to the families / NoKs of the Martyrs / disabled soldiers:

- (i) Children Education Concession.**
- (ii) Travel Concession:**
 - (a) Rail Concession (for war widows).**
 - (b) Air Travel Concession.**
- (iii) Telephone Concession.**

(4) Financial Assistance provided under various Funds:

- (i) Army Group Insurance Fund.**
- (ii) Army Group Insurance Maturity.**
- (iii) Army Wives Welfare Association Fund.**
- (iv) Army Officers' Benevolent Fund.**
- (v) Army Central Welfare Fund.**
